

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 55 / ALD / 2017, (A No. 188 / 2017)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE COMPANY: Anil Goel (RP Bar LML Ltd) v/s Bank of Baroda & cis.

SECTION OF THE COMPANIES ACT/I & B CODE: 14, 17 of I & B code of 2016.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	(No instructions from R.P.)	Abhishek
2.	Vikram Bhalla	Advocate	Bank of Baroda	
3.	Amit Verma	Advocate Standby Counsel	State of U.P.	

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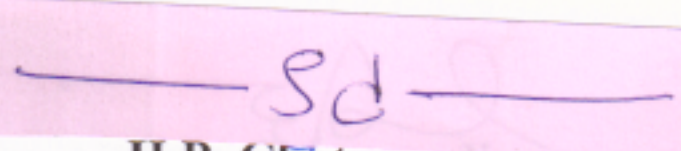
Shri Abhishek Anand, Advocate for the petitioner. Shri Vikram Bhalla for Bank of Baroda. Shri Amit Verma, advocate for State Govt. of U.P. The learned counsel provides us a copy of the judgment of Hon'ble Allahabad High Court dated 13th October, 1997.

A Copy thereof is further supplied to the learned counsel for the opposite party. Hence, the case is adjourned for argument.

The matter to be listed on 12th March, 2018.

Date: 15/02/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)